

**Constitution (Scheduled Tribes) Order (Amendment) Act,  
2012**

**24 of 2012**

**[31 May 2012]**

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**[31 May 2012]**

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Karnataka. Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:-

**1. Short Title :-**

This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2012.

**2. Amendment Of Part Vi Of Constitution (Scheduled Tribes) Order, 1950 :-**

In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part VI.- Karnataka, in entry 37, after "Meda", insert, "Medara".